## GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

### LOK SABHA

## UNSTARRED QUESTION NO. 3245 TO BE ANSWERED ON 09.08.2021

#### VICTIM TO CHILD LABOUR

#### 3245. SHRI M. BADRUDDIN AJMAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether according to several reports a large number of children are falling victim to child labour every year in the country and if so, the number of child labour cases that came to the notice of the Government during the last three years, year-wise and State-wise;
- (b)whether any scientific system has been developed to identify child labourers;
- (c)if so, the details thereof along with the details of fund allocated for their rehabilitation during the said period; and
- (d)whether Government has initiated public awareness programmes in this regard?

#### ANSWER

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a): As per the information received from National Crime Records Bureau, the latest published data pertains to 2019, and according to which 462, 464 and 770 numbers of cases were registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 during 2017, 2018 and 2019. State-wise details of the cases registered are at Annexure.

(b) to (d): The Government is following a multi-pronged strategy for elimination of child labour comprising of legislative measures, projectbased rehabilitation and emphasis on universal elementary education. The Child Labour (Prohibition and Regulation) Act, 1986 has been amended in 2016. The amended Act is now called the Child and Adolescent Labour (Prohibition & Regulation) Act, 1986, which interalia provides for complete prohibition of work or employment of children below 14 years of age in any occupation or process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The Act also provides for stricter punishment for employers for violation of the Act and has made the offence as cognizable. The Rules framed under the Act provide for District Nodal Officer (DNO) and Task Force at district level under chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced.

The Government is also implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child labour. Survey for identification of working children is the immediate starting point for launching and implementing the NCLP Scheme. The NCLP Societies headed by District Magistrate/Collector, are required to conduct survey within three years since the last survey for which an amount of Rs. 4.00 Lakh per survey per district is provided by Government of India.

The children in the age group of 9-14 years are rescued / withdrawn from work and enrolled in the NCLP Special Training Centres, where they are provided bridge education, vocational training, mid-day meal, stipend, health care, etc. before being mainstreamed into formal education system. The children in the age group of 5-8 years are directly linked to the formal education system through a close coordination with the Samagra Shiksha Abhiyan. The Ministry provides grant –in-aid to the project society to operate the Special Training Centers. The rescued child labourers, enrolled in Special Training Centres, under NCLP scheme are also given stipend @ Rs. 400/- per month as per their eligibility. Under the scheme, funds are provided to District Project Society to undertake the awareness activities against the evil of child labour.

The details of funds released under the NCLP scheme since 2018-19 is as under:

SI. No.	Year	Fund released (Rs. in crore)	
1	2018-19	89.99	
2	2019-20	77.47	
3	2020 -21	41.19	

An online portal- "PENCIL (*Platform for Effective Enforcement of No Child Labour*)" has also been developed for awareness generation and better monitoring of NCLP Scheme. The Ministry also carries out public awareness about child labour through its website and various social media handles.

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# ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UN-STARRED QUESTION NO. 3245 FOR 09.08.2021 BY SHRI M. BADRUDDIN AJMAL REGARDING VICTIM TO CHILD LABOUR.

State / Union Territories wise cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in 2019					
	State / Union Territories	2017	2018	2019	
1	Andhra Pradesh	0	0	2	
2	Arunachal Pradesh	0	1	0	
3	Assam	11	39	68	
4	Bihar	0	14	15	
5	Chhattisgarh	0	0	2	
6	Goa	1	0	0	
7	Gujarat	3	35	64	
8	Haryana	2	6	11	
9	Himachal Pradesh	0	0	0	
10	Jammu & Kashmir*	0	0	0	
11	Jharkhand	16	17	18	
12	Karnataka	72	63	83	
13	Kerala	0	3	2	
14	Madhya Pradesh	26	3	4	
15	Maharashtra	130	90	53	
16	Manipur	0	0	0	
17	Meghalaya	0	0	2	
18	Mizoram	0	0	0	
19	Nagaland	0	0	0	
20	Odisha	0	0	0	
21	Punjab	6	8	8	
22	Rajasthan	99	32	48	
23	Sikkim	0	0	0	
24	Tamil Nadu	3	6	3	
25	Telangana	58	125	314	
26	Tripura	0	0	0	
27	Uttar Pradesh	7	2	9	
28	Uttarakhand	5	0	27	
29	West Bengal	2	5	5	
	TOTAL STATE(S)	441	449	738	
30	A&N Islands	1	0	0	
31	Chandigarh	0	0	0	
32	D&N Haveli	0	0	0	
33	Daman & Diu	0	0	2	
34	Delhi	20	15	30	
35	Lakshadweep	0	0	0	
36	Puducherry	0	0	0	
	TOTAL UT(S)	21	15	32	
	TOTAL (ALL INDIA)	462	464	770	

\* Including Ladakh

Source: Crime in India, 2019 : A publication of National Crime Records Bureau.